

Year	Employment (In lakhs of persons)		
	Khadi	Village Industries	Total
1975-76	8.24	11.21	19.45
1976-77	8.53	11.93	20.46
1977-78 (estimated)	10.23	15.37	25.60

(b) Production figures in respect of Khadi and Village Industries are furnished below:—

Year	Production (in crores of rupees)		
	Khadi	Village Industries	Total
1975-76	46.73	148.48	195.21
1976-77	56.03	171.71	227.74
1977-78 (estimated)	64.10	206.24	270.34

(c) The following funds were released to Khadi and Village Industries Commission for meeting administrative expenditure:—

Year	Amount released (in lakhs of rupees)	
1975-76	434.00	
1976-77	453.00	
1977-78	465.00	(Rs. 10 lakhs for House Building Advance)

#### **CBI Investigation in Karnataka for Unearthing Inter-State Crimes**

408. SHRI T. BASHEER:  
SHRIMATI USHI KHAN:  
SHRIMATI LEELA DAMO-  
DARA MENON:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question 120 given in the Rajya Sabha on the 27th April, 1978 and state:

(a) whether the Karnataka Government have agreed to allow the Central Bureau of Investigation to pursue its activities in that State; and

(b) if not, in what manner the Central Government propose to deal with such attitudes of various States

of obstructing the Central Police agencies to operate in the States for unearthing inter-State crimes and large scale smuggling activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) Following the withdrawal in April, 1978, by the Government of Karnataka of the general consent accorded by it earlier under section 6 of the D.S.P.E. Act, 1946, discussions were held with the State Government at official level. Thereafter, the State Government accorded consent to the continuance of the investigations in the cases which were already registered by the CBI prior to the withdrawal of the consent. Subsequently, the State Government also accorded consent to the functioning of the S.P.E. in the State of Karnataka for investigation

of offences under certain specified enactments which, however, do not include the Prevention of Corruption Act, 1947. The State Government has further intimated that in respect of the cases not covered by the above-mentioned consent, the State Government may be approached in each individual case for its consent before the CBI takes up the investigation.

Apart from Karnataka, there is only one other State Government, namely, that of Andhra Pradesh, which has modified the general consent accorded by it earlier, restricting its scope to certain specified enactments including the Prevention of Corruption Act, 1947.

#### Coal to Thermal Power Stations

409. SHRI S. W. DHABE:

SHRIMATI AMARJIT KAUR:

SHRI DINESH GOSWAMI:

SHRI SANTOSH KUMAR

SAHU:

SHRI L. R. NAIK:

Will the Minister of ENERGY be pleased to state:

(a) what is the requirement of coal of various thermal power stations in the country during the next two years;

(b) what arrangements Government propose to make to supply coal to thermal power stations; and

(c) what is the number of such power stations which have been closed due to shortage of coal during the last three years?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The requirements of coal of various thermal power stations during the next two years are as under:—

	1978-79	1979-80
	(million tonnes)	
(i) Existing thermal power stations	35.97	37.880
(ii) New thermal stations	1.68	5.94
TOTAL	37.65	43.82

(b) A Standing Linkage Committee comprising representatives of Railway Board, Planning Commission, Coal Controller, Coal Companies, C.F.R.I. & CEA has been set up by the Department of Coal. This carries out linkages of coalfields with thermal power stations after taking into account the requirements of the thermal power stations, railway transport capacities and coal availability.

(c) No power station was closed down completely due to short supply of coal during the last three years. There were, however, few occasions when some of the power stations had to reduce generation for short duration due to shortage of coal.

#### Cement production in the country

410. SHRI S. W. DHABE:

SHRI BAPURAOJI MARO-  
TRAOJI DESHMUKH:

SHRI KRISHNA CHANDRA  
PANT:

Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of cement factories proposed to be set up in each State for which licences were granted since April, 1977 till the end of June, 1978; and

(b) what is the criterion followed for granting permission for setting up these factories?

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(KUMARI ABHA MAITI): (a)